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## INDIAN PARTNERSHIP (WEST BENGAL AMENDMENT) ACT, 1993

#### 23 of 1993

[30th September, 1994]

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## INDIAN PARTNERSHIP (WEST BENGAL AMENDMENT) ACT, 1993

#### 23 of 1993

## [30th September, 1994]

An Act to amend the Indian Partnership Act, 1932, in its application to West Bengal. WHEREAS it is expedient toamend the Indian Partnership Act, 1932, in its application to West Bengal, for the purposes and in the manner hereinafter appearing; It is hereby enacted as follows:

### 1. Short title and commencement :-

- (1) This Act may be called the Indian Partnership (West Bengal Amendment) Act, 1993.
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

## 2. Application of the Act :-

The Indian Partnership Act, 1932 (hereinafter referred to as the principal Act), shall, in its application to West Bengal, be amended for the purpose and in the manner hereinafter provided.

# 3. Substitution of new Schedule for Schedule I of Act 9 of 1932:-

In the principal Act, for Schedule I, the following Schedule shall be

## substituted:

# SCHEDULE 1

## Maximum Fees

## [See sub-section (1) of section 71.1

### "SCHEDULE I

#### **Maximum Fees**

[See sub-section (1) of section 71.1

Document or Act in respect of which the fee is payable	Maximum fee
Statement under section 58 Statement under section 60 Intimation under section 61	Three thousand rupees. One thousand rupees. One thousand rupees.
Intimation under section 62	One thousand rupees.
Notice for recording of changes in a firm under sub-section (1) of section 63	One thousand rupees.
Notice for recording of dissolution of a firm under sub-section (1) of section 63	One thousand rupees.
Notice for recording of a minor becoming or not becoming, on attaining majority, a partner under sub-section (2) of section 63	One thousand rupees.
Application under section 64  Inspection of the Register of Firms under subsection (1) of section 66	One thousand rupees. Fifty rupees.
Inspection of documnets relating to a firm under sub-section (2) of section 66	Fifty rupees.
Copies from the Register of Firms	Fifty rupees.